उप्रसभाष्यः (श्री रणवीर सिंह) : माननीय मंत्री जी इस प्रस्ताव को प्रस्तावित नहीं करते हैं इसिलए.....श्री बादल का सुझाव है कि बिल से पहले उनका प्रस्ताव सदन के सामने रखें, जाए। मैं मानता हूं कि सदव इससे सहमत ।

STATUTORY RESOLUTION RE IN-CREASING THE LIMIT OF GUA-RANTEE IN RESPECT OF THE CEN-TRAL CO-OPERATIVE BANKS AND THE TAMIL NADU STATE CO-**OPERATIVE Bank**

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI PRAKASH SINGH BABAL); Sir, 1 beg to move.... (Interruptions)

भ्रो नागेञ्यर प्रज्ञाद ज्ञाही (उत्तर प्रदेश): श्रीमन, साउँ ६ बज चके हैं। कल बैठेंगे।

उपसभाध्यक्ष (क्षी रणवीर सिह) : सदन की सब कार्यवाही ग्राज समाप्त करनी होगी ।

SHRI PARKASH SINGH BADAL: Sir. I beg to move:

"Whereas the Government of Tamil Nadu have guaranteed the repayment in respect oi the Central Cooperative Banks and the Tamil Nadu State Co-operative Bank, the maximum limit of Short Term Credit, Medium Term Credit and Medium Term Conversion Loans to *e extent of Rs. 3,87,000 lakhs in the Government of Tamil Nadu, Cooperation Department G.O. Ms No. 321, Co-operation, dated 30-6-1971;

And whereas it is considered necessary to increase the maximum guarnatee limit in respect of the Central Co-operative Banks and the Tamil Nadu State Co-operative Banks to the extent of Rs. 6,115,00 lakhs;

And whereas the Tamil Nadu Legislative Assembly has been dissolved, the Rajya Sabha hereby resolve that the Government of Tamil

(Acquisition etc.) Bill. 1977

Nadu May increase the limit of guarantee in respect of the Central Co-operative Bank and the Tamil Nadu State Cooperative Bank to the extent of Rs. 6.115,00 lakhg as required under seCtion 73-D of the Tamil Nadu Co-operative Societies Act, 1961 (Tamil Nadu Act 53 of 1961)."

Sir, as per section 73-D of the Tamil Nadu Co-operative Societies Act, 1961,....

(Interruptions)

THE VICE-CHAIRMAN (SHRI RANBIR SINGH). Order please.

Shri Parkash Singh Badal is on his legs.

SHRI PARKASH SINGH BADAL: Sir, as per section 73-D of the Tamil Nadu Cooperative Societies Act, 1961, the State Government may fix the maximum limit of guarantee of repayment of loan or advance taken by the State Co-operative Bank arid the Central Co-operative Banks and the State Government may increase the maximum limit in consultation with both Houses of the Legislature. It is proposed by the State Government to enhance the maximum limit from Rs. 3,70.00 lakhs to Rs. 6,115.00 lakhs to meet the increased requirements of credit from the Reserve Bank of India. Since the Tamil Nadu Legislative Assembly has been dissolved, the approval of Parliament for enhancing the maximum limit of guarantee is necessary.

The question was put and the motion was adopted.

THE **PETROLEUM PIPELINES** (ACQUISITION OF RIGHT OF USER IN LAND) AMENDMENT BILL, 1977

MINISTER OF STEEL AND THE **MINES** (SHRI BIJU PATNAIK): Sir, I beg to move

(Interruptions)

उपसभाध्यका (श्री रणबीर सिंह) : बिजिनेस ऐडवाइजरी कमेटी का फैसला है कि सारा काम ग्राज समाप्त करना है। कपया जरा कोग्रापरेट कीजिए ।